

LOK SABHA

UNSTARRED QUESTION NO. 1362

TO BE ANSWERED ON 24<sup>th</sup> JULY 2017

ALLOTMENT OF PETROL PUMPS/GAS AGENCIES

†1362. SHRI JAGDAMBIKA PAL:  
SHRI JUGAL KISHORE:  
SHRI RAJESH KUMAR DIWAKER:  
SHRI RAYAPATI SAMBASIVA RAO:  
SHRI RATTAN LAL KATARIA:  
SHRIMATI KAMLA DEVI PAATLE:  
SHRI RAM CHARAN BOHRA:  
DR. K. KAMARAJ:

पेट्रोलियम एवं प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the norms/criteria laid down by the Government for allotment of LPG agencies and petrol pumps including run by oil companies along with reservation/ quota prescribed in allotment of petrol pumps/gas agencies to various categories;

(b) the details of petrol pumps and gas agencies functioning/allotted and proposed to be allotted to different categories of people including run by the Oil Marketing Companies (OMCs) in various parts of the country during the last three years and the current year, category/ OMCs/State/UT-wise;

(c) whether there is still a backlog in the allotment of petrol pumps and gas agencies to Scheduled Castes/Scheduled Tribes people and if so, the details thereof and the reasons for non-implementation of reservation quota along with the steps taken in this regard;

(d) whether the Government has made provisions to accord priority to the widows of martyrs/martyrs families in distribution of petrol pumps and gas agencies in the country including Jammu and Kashmir (J&K) and if so, the details thereof along with number of such petrol pumps/gas agencies being run in the country at present, State/UT/OMCs-wise including J&K;

(e) the number of cases of irregularities in allotment of petrol pumps reported during the said period along with action taken/mechanism prescribed by the Government to stop such malpractices and cancellation of petrol pumps, if any, State/ UT/OMCs-wise; and

(f) the number of applications received for allotment of LPG dealership received in the country including Tamil Nadu along with number of dealership allotted/pending at present and the time by which the pending application are likely to be cleared during the said period, State/UT-wise?

ANSWER

पेट्रोलियम एवं प्राकृतिक गैस मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार) (श्री धर्मेन्द्र प्रधान)  
MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF PETROLEUM &  
NATURAL GAS (SHRI DHARMENDRA PRADHAN)

(a) Eligibility norms and reservation in allotment of LPG distributorship and retail outlets is at Annexure-I & II respectively.

(b) Appointment of Petrol Pumps and LPG distributorships is a continuous process and locations for setting up of Petrol Pumps and LPG distributorships are identified based on sale potential that makes them commercially viable. Categories/OMCs/State/UT-wise details of Petrol Pumps are available with the Director (Marketing) of the concerned Oil Marketing Companies. State/UT-wise details of LPG distributorship as on 01.07.2017 and State/UT-wise details of LPG commissioned in the last three years and during April, 2017 to June, 2017 are at Annexure-III and Annexure-IV respectively.

(c) Oil Marketing Companies have reported that they follow the reservation policy as prescribed in the Selection Guidelines.

In case of selection of LPG distributorship, reservation for location are finalised on the basis of 200 point roster, however in the case of North Eastern States, 100 point roster is followed.

In case of selection of Retail Outlet, OMCs have 200 point roster.

(d) With regard to Petrol Pump

As per provision of Dealer Selection Guidelines, there is a provision to allot dealerships to widows of martyrs/martyrs families by way of reservation under Defence category across the country including the State of Jammu & Kashmir. State/UT/OMCs-wise details of Petrol Pumps allotted under Defence Category is available with Director (Marketing) of the concerned Oil Marketing Companies.

With regard to LPG distributorship

Selection of LPG distributorship is carried out by Oil Marketing Companies as per Unified Guidelines for Selection of LPG distributorships. As per the Guidelines, a reservation of 8% is provided under Government Personnel (GP) Category, which covers - (i) Widows/Dependents of Armed Forces (viz., Army, Navy, Air Force) or Central Para Military Forces/Central or State Special Forces, those died while performing their duties, (ii) Disabled personnel of Armed Forces (viz., Army, Navy, Air force) or Central Para Military Forces/Central or State Special Forces while performing their duties. (iii) Ex-service man who has served for the Armed Forces (iv) Widows/Dependents of personnel of Central/State Governments and Public Sector Undertakings who died while performing their duties and such disabled personnel of Central/State Governments and Public Sector Undertakings causes attributable to performance of duties.

In case of locations reserved under Government Personnel Categories, 4 lists of eligible candidates are prepared and Widows/Dependents of Armed Forces, those died while performing their duties, are placed in 1<sup>st</sup> list of priority.

(e) Selection of Petrol Pumps is done according to the prescribed guidelines in a transparent way. If a complaint is received by Oil Marketing Companies/Government, the same is investigated by the concerned Oil Marketing Companies and in all established complaint, action is taken against the erring person.

Information in respect of number of cases of irregularities in allotment of petrol pumps and action taken by the Oil Marketing Companies is being collected and the same will be laid on the Table of House.

(f) After notification of Unified Guidelines for Selection of LPG Distributorship, OMCs have advertised in 7 States for selection of LPG distributorships. Details of applications received in these States are as under :-

<b>State</b>	<b>No. of location advertised</b>	<b>No. of application received</b>
Uttar Pradesh	1068	46649
Punjab	26	616
Odisha	400	2930
Uttrakhand	77	534
Andman & Nicobar Islands	7	28
Bihar	Last date for submission of application is 14.08.2017.	
Gujarat	Last date for submission of application is 17.08.2017.	

The details of LOIs issued during the last three years and current year are at Annexure-V and details of LOIs pending for commissioning is at Annexure-VI.

**Annexure referred to in reply to part (a) of Lok Sabha Unstarred Question No. 1362 by Shri Jagdambika Pal and others regarding ' Allotment Of Petrol Pumps/Gas Agencies '**

**Norms/Criteria/Reservation for Selection of LPG Distributorships**

The main norms/criteria laid down in the revised guidelines, namely, Unified Guidelines for Selection of LPG Distributorships 2016, are as under :-

- i. Applicant shall be an Indian citizen and be a resident of India.
- ii. Should have passed minimum Xth standard examination or equivalent from a recognised Board. The criterion of educational qualification is not applicable for applicant belonging to Freedom Fighter (FF) category.
- iii. Applicant shall be of 21 years and not more than 60 years in age as on the date of advertisement.
- iv. There is no age restriction for applicants applying for locations reserved under FF category.
- v. Shall not be a family member of employee of Oil Marketing Company(OMC) as on date of application.
- vi. Shall fulfil Multiple Dealership/Distributorship norms.
- vii. Shall not be a signatory to distributorship/dealerships agreement, terminated on account of proven cases of malpractices/adulteration.
- viii. Shall own a plot of land of minimum dimensions for construction of LPG godown or own a ready LPG cylinder storage godown as on the last date for submission of application.

**RESERVATION**

The percentage reservation for various categories in all the States except Arunachal Pradesh, Meghalaya, Nagaland and Mizoram are as under: -

A	Open Category (O)	50.5%
B	Schedule Castes / Scheduled Tribes (SC/ST)	22.5%
C	Other Backward Classes (OBC)	27.0%

In each of the above categories, there will be sub-categories as under:-

Sub-Category	Reservation Categories (in %)			
	SC/ST	OBC	Open	Total
Government Personnel category (GP)	2	2	4	8
Divyang/ Physically Handicapped Personnel (PH)	1	1	1	3
Combined Category (CC)	0	0	1	1
Women	7	9	17	33
Unreserved - Any person from the respective category	12.5	15	27.5	55
Total	22.5	27	50.5	100

The reservation under respective categories will be SC/ST (GP)-2%, SC/ST (PH)-1%, SC/ST (W)-7%, SC/ST-12.5%, OBC (GP)-2%, OBC (PH)-1%, OBC (W)-9%, OBC-15%, Open (GP) - 4%, Open (PH)-1%, Open (CC)-1%, Open (W)-17%, Open-27.5%.

#### Reservation for North Eastern States

Reservations in tribal areas in North Eastern States of Arunachal Pradesh, Meghalaya, Nagaland and Mizoram will be as under:

State	Percentage of reservation in all four types of LPG Distributorships to be awarded to ST category	% for Women category	Balance % to be awarded to open category
Arunachal Pradesh	49	30	21
Meghalaya	56	30	14
Nagaland	56	30	14
Mizoram	63	30	7

The detailed guidelines namely "Unified Guidelines for Selection of LPG Distributorships" is available on the website <http://www.petroleum.nic.in>

**Annexure referred to in reply to part (a) of Lok Sabha Unstarred Question No. 1362 by Shri Jagdambika Pal and others regarding ' Allotment Of Petrol Pumps/Gas Agencies '**

**Norms/Criteria/Reservation Policy for Dealership Selection Guidelines**

Dealer Selection by draw of lots / bidding have been implemented for opening of new Retail Outlets in rural as well as urban areas. There is neither marks-based evaluation system nor interview process for selection. The selection is carried out by a transparent system of draw of lots/Bidding. Individuals and Non- Individuals can apply. All applicants meeting the eligibility criteria qualify for the draw/bidding. As per the eligibility criteria, an applicant has to meet the minimum requirements on availability of suitable land at the advertised location, Finance, Age and Educational Qualification. However, for Corpus fund locations, Finance is not an eligibility criterion. All categories of applicants are required to have suitable piece of land in the advertised location/area either by way of ownership / long term lease.

The detailed guidelines for selection of retail outlet dealerships which have come into effect from 21-05-2014 have provision for 22.5 percent reservation for SC/STs in allotment of retail outlet dealerships. However, distribution between Scheduled Castes (SCs) and Scheduled Tribes (STs) will vary in each State depending upon the ratio of SC/ST in the State as per latest available census data.

Adhering to the broad reservation principles under the constitutional scheme 27% reservation for OBC category has been introduced. Reservation for SC/ST is 22.5% and the remaining 50.5% is for Open category. Sub categories of reservation among the Main categories i.e. SC/ST, OBC & Open categories have been introduced to take care of reservation for Defence personnel, Para Military Personnel/Central/State Govt. and Central/State PSU employees, Physically Handicapped personnel, Outstanding Sports Persons and Freedom Fighters. Able bodied Ex servicemen are also made eligible under reservation for Defence personnel to enlarge the scope for Defence category.

Reservation for various categories in all the States except Arunachal Pradesh, Meghalaya, Nagaland and Mizoram are as under :-

Category	SC/ST	OBC	Open	Total
<b><u>Combined Category 1 (CC1)</u></b>				
Comprising of :-				
(i) Defence Personnel &	2%	2%	4%	8%
(ii) Para Military Personnel/Central/State Govt. and Central/State PSU employees				
<b><u>Combined Category 2 (CC2)</u></b>				
Comprising of :-				
(i) Physically Handicapped Persons (PH)	1%	1%	2%	4%
(ii) Outstanding Sports Persons (OSP) &				
(iii) Freedom Fighters (FF)				
SC/ST	19.50%			19.50%
OBC		24%		24%
Open			44.50%	44.50%
Total	22.50%	27%	50.50%	100%

Reservations in some North Eastern States of Arunachal Pradesh, Meghalaya, Nagaland and Mizoram would continue to be as under as approved by MOP & NG earlier: -

<b>State</b>	<b>Percentage of Regular &amp; Rural RO Dealerships to be awarded to ST category</b>	<b>Balance % to be awarded to 'Open' category</b>
<b>Arunachal Pradesh</b>	70	30
<b>Meghalaya</b>	80	20
<b>Nagaland</b>	80	20
<b>Mizoram</b>	90	10

No separate reservation for Women category has been made in the New Guidelines. However, in case of individual applicants, spouse will be made a partner up to a share of maximum 50% unless the spouse is already gainfully employed and/or do not wish to be made a partner in order not to dilute the financial and social status of women.

Draw of Lots / Bidding process:

In the Draw of Lots / Bidding process, priority will be given to applicants with regard to ownership of land as mentioned below:

Group 1: Applicants having suitable piece of land in the advertised location/area either by way of ownership / long term lease including in all reserved categories.

Group 2: Applicants having Firm offer of purchase or long term lease for a piece of suitable land including in all reserved categories.

Draw of lots / Opening of Bids will be held first amongst the eligible applicants with land falling in Group 1.

Draw of lots amongst eligible applicants of Group – 2 will be held only if there is no applicant in Group 1 or applicants in Group 1 have been disqualified or withdrawn.

The entire proceedings of the draw/bidding will be video graphed in one shot.

The result of the draw will be displayed on the notice board of the venue immediately and at Company office. It will also be hosted on the website of the Company.

All of the above are common for allotment of Regular and Rural category of ROs. The Parameters which are different for Regular and Rural category of ROs are as under:

Parameter	Applicability	Regular RO	Rural RO
Non-Refundable Application Fee	All	Rs. 1000/- (SC/ST - Rs.500/-)	Rs. 100/- (SC/ST - Rs.50/-)
Advertised location	All	In any class of market i.e. Urban / Highway	Except on NH / SH
Non-refundable Minimum Bid Amount	A- Site RO (except SC/ST category locations under CFS)	Rs. 30.0 Lac {Initial Down Payment (IDP) - 1.5 Lacs}	Rs. 10.0 Lacs {Initial Down Payment (IDP) - 0.5 Lacs}
Non-Refundable Fixed Fee	B- Site RO	Rs. 15.0 Lacs	Rs. 5.0 Lacs
Refundable Security Deposit	All	Rs. 5.0 Lacs	Rs. 0.5 Lacs
Nationality / Residency criteria	All	Should be Indian Citizen and Resident of India as per Income tax rules.	Should be Indian Citizen and Resident of India as per Income tax rules. For Rural ROs the applicant has to be residing in the district of the advertised location.
Educational Qualifications	All	Minimum 10th pass (examination conducted by a Board /School) for all categories except Freedom Fighter category. Freedom fighter category will be exempted from minimum educational qualification requirement.	Minimum 10th pass (examination conducted by a Board /School) for all categories except Freedom Fighter category. Freedom fighter category will be exempted from minimum educational qualification requirement.



<b>STATE/UT-WISE NUMBER OF DISTRIBUTORS AS ON 01.07.2017</b>	
	(FIG IN Nos)
<u>State/UT</u>	TOTAL
CHANDIGARH	27
DELHI	321
HARYANA	490
HIMACHAL PRADESH	167
JAMMU & KASHMIR	249
PUNJAB	762
RAJASTHAN	1066
UTTAR PRADESH	2991
UTTARAKHAND	256
<b>SUB TOTAL NORTH</b>	<b>6329</b>
ANDAMAN & NICOBAR	5
ARUNACHAL PRADESH	60
ASSAM	450
BIHAR	1078
JHARKHAND	394
MANIPUR	82
MEGHALAYA	49
MIZORAM	54
NAGALAND	60
ODISHA	580
SIKKIM	15
TRIPURA	62
WEST BENGAL	1015
<b>SUB TOTAL EAST</b>	<b>3904</b>
CHATTISGARH	387
DADRA & NAGAR HAVELI	2
DAMAN & DIU	3
GOA	51
GUJARAT	763
MADHYA PRADESH	1244
MAHARASHTRA	1762
<b>SUB TOTAL WEST</b>	<b>4212</b>
ANDHRA PRADESH	893
KARNATAKA	1019
KERALA	596
LAKSHADWEEP	1
PUDUCHERY	25
TAMILNADU	1272
TELANGANA	699
<b>SUB TOTAL SOUTH</b>	<b>4505</b>
<b><u>ALL INDIA</u></b>	<b><u>18950</u></b>

## STATE/UT-WISE CATEGORY-WISE COMMISSIONING FOR LPG DISTRIBUTORSHIP FROM 2014-15 TO 2017-18 (UPTO JUNE 2017)

SR NO.	STATE/UT	INDUSTRY				
		OBC	SC	ST	OTHERS	TOTAL
1	ANDHRA PRADESH	36	25	2	99	162
2	ARUNACHAL PRADESH	0	0	14	4	18
3	ASSAM	17	9	13	72	111
4	BIHAR	38	76	1	216	331
5	CHATTISGARH	32	10	21	81	144
6	DELHI	0	2	0	4	6
7	GOA	0	0	0	1	1
8	GUJARAT	25	8	13	122	168
9	HARYANA	22	26	0	65	113
10	HIMACHAL PRADESH	3	2	0	18	23
11	JAMMU & KASHMIR	4	1	3	50	58
12	JHARKHAND	6	3	8	98	115
13	KARNATAKA	43	41	17	226	327
14	KERALA	9	14	1	110	134
15	MADHYA PRADESH	72	35	27	261	395
16	MAHARASHTRA	81	54	34	263	432
17	MANIPUR	5	0	6	16	27
18	MEGHALAYA	0	0	10	2	12
19	MIZORAM	0	0	8	1	9
20	NAGALAND	0	0	16	5	21
21	ORISSA	22	18	15	159	214
22	PUNJAB	26	38	0	131	195
23	RAJASTHAN	54	38	31	156	279
24	SIKKIM	0	0	1	3	4
25	TAMILNADU	57	55	2	163	277
26	TELANGANA	34	21	16	94	165
27	TRIPURA	2	1	3	13	19
28	UTTAR PRADESH	120	237	0	708	1065
29	UTTARAKHAND	8	10	1	44	63
30	WEST BENGAL	31	66	9	208	314
	<b>UNION TERRITORIES</b>					
1	ANDAMAN & NICOBAR	0	0	0	0	0
2	CHANDIGARH	0	0	0	0	0
3	DADRA & NAGAR HAVELI	0	0	0	0	0
4	DAMAN & DIU	0	0	0	1	1
5	LAKSHADWEEP	0	0	0	0	0
6	PUDUCHERRY	1	1	0	1	3
	<b>TOTAL</b>	<b>748</b>	<b>791</b>	<b>272</b>	<b>3395</b>	<b>5206</b>

STATE/UT-WISE / CATEGORYWISE LOIs ISSUED FOR LPG DISTRIBUTORSHIPS OF PERIOD 2014 - 2015 TO 2017 - 2018 (UPTO JUNE 2017)						
SR NO.	STATE/UT	INDUSTRY				TOTAL
		OBC	SC	ST	OTHERS	
1	ANDHRA PRADESH	44	25	4	100	173
2	ARUNACHAL PRADESH	0	0	5	1	6
3	ASSAM	3	5	7	29	44
4	BIHAR	18	35	0	87	140
5	CHHATTISGARH	8	2	4	54	68
6	DELHI	0	1	0	3	4
7	GOA	0	0	0	0	0
8	GUJARAT	7	4	3	51	65
9	HARYANA	29	35	0	87	151
10	HIMACHAL PRADESH	1	0	0	3	4
11	JAMMU & KASHMIR	5	0	0	36	41
12	JHARKHAND	1	2	2	34	39
13	KARNATAKA	30	24	4	109	167
14	KERALA	7	4	1	44	56
15	MADHYA PRADESH	36	12	8	77	133
16	MAHARASHTRA	72	53	25	203	353
17	MANIPUR	0	0	0	2	2
18	MEGHALAYA	0	0	3	3	6
19	MIZORAM	0	0	3	0	3
20	NAGALAND	0	0	2	0	2
21	ODISHA	27	18	15	89	149
22	PUNJAB	24	38	0	97	159
23	RAJASTHAN	31	20	13	70	134
24	SIKKIM	0	0	0	0	0
25	TAMIL NADU	44	41	1	113	199
26	TELANGANA	24	14	10	62	110
27	TRIPURA	0	0	1	0	1
28	UTTAR PRADESH	67	103	0	277	447
29	UTTARAKHAND	4	4	0	18	26
30	WEST BENGAL	21	38	6	98	163
	<b>UNION TERRITORIES</b>					
1	ANDAMAN & NICOBAR	0	0	0	3	3
2	CHANDIGARH	0	2	0	0	2
3	DADRA & NAGAR HAVELI	0	0	0	1	1
4	DAMAN & DIU	0	0	1	0	1
5	LAKSHADWEEP	0	0	0	0	0
6	PUDUCHERY	0	1	0	3	4
	<b>TOTAL</b>	<b>503</b>	<b>481</b>	<b>118</b>	<b>1754</b>	<b>2856</b>

STATE/UT-WISE DETAILS OF LOIs PENDING FOR COMMISSIONING AS ON  
01.07.2017

SR NO.	STATE/UT	INDUSTRY				
		OBC	SC	ST	OTHERS	TOTAL
1	ANDHRA PRADESH	21	10	5	45	81
2	ARUNACHAL PRADESH	0	0	5	1	6
3	ASSAM	3	3	6	19	31
4	BIHAR	3	12	0	31	46
5	CHHATTISGARH	0	0	3	41	44
6	DELHI	0	1	0	3	4
7	GOA	1	1	0	2	4
8	GUJARAT	1	4	5	20	30
9	HARYANA	16	21	0	47	84
10	HIMACHAL PRADESH	0	0	0	0	0
11	JAMMU & KASHMIR	2	1	1	6	10
12	JHARKHAND	0	1	1	11	13
13	KARNATAKA	8	9	1	28	46
14	KERALA	8	6	1	35	50
15	MADHYA PRADESH	5	1	4	12	22
16	MAHARASHTRA	11	17	11	42	81
17	MANIPUR	0	0	0	2	2
18	MEGHALAYA	0	0	2	4	6
19	MIZORAM	0	0	3	0	3
20	NAGALAND	0	0	2	0	2
21	ODISHA	15	11	14	33	73
22	PUNJAB	11	20	0	36	67
23	RAJASTHAN	6	10	8	29	53
24	SIKKIM	0	0	0	0	0
25	TAMIL NADU	21	26	0	48	95
26	TELANGANA	4	8	1	25	38
27	TRIPURA	0	0	1	0	1
28	UTTAR PRADESH	23	32	0	74	129
29	UTTARAKHAND	1	0	0	3	4
30	WEST BENGAL	13	29	6	65	113
	<b>UNION TERRITORIES</b>					
1	ANDAMAN & NICOBAR	0	0	0	3	3
2	CHANDIGARH	0	2	0	0	2
3	DADRA & NAGAR HAVELI	0	0	0	1	1
4	DAMAN & DIU	0	0	1	0	1
5	LAKSHADWEEP	0	0	0	0	0
6	PUDUCHERRY	0	1	0	2	3
	<b>TOTAL</b>	<b>173</b>	<b>226</b>	<b>81</b>	<b>668</b>	<b>1148</b>